CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

Original Application No. 377 of 2010

Tuesday, this the 7th day of February, 2012

CORAM:

Hon'ble Mr. Justice P.R Raman, Judicial Member Hon'ble Mr. K. George Joseph, Administrative Member

O.M. Mathew, (Retd. PA to ADRM, West Central Railway), Olickal House, Near Meenachil Bank, Koottickal P.O., (Via) Mundakayam, Kottayam District, Pin – 686 514.

Applicant

(By Advocate – M/s. Varkey & Martin)

Versus

- 1. Chairman, Railway Board, Rail Bhavan, New Delhi.
- 2. General Manager, West Central Railway, Jabalpur (MP).
- 3. FA & CAO (Pension), West Central Railway, Jabalpur (MP).
- Manager, State Bank of Travancore, Kootickal, Kottayam District, Pin – 686 514.

Respondents

[By Advocates – Mr. Thomas Mathew Nellimoottil (R1-3) & Mr. P. Ramakrishnan (R4)]

This application having been heard on 07.02.2012, the Tribunal on the same day delivered the following:

ORDER

By Hon'ble Mr. Justice P.R Raman, Judicial Member -

The applicant is a Railway employee who retired from service on

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not in dispute that some excess payment has been made to the applicant by way of monthly pension which has to be recovered. However, since the applicant is entitled to set off Rs. 1,22,000/- as against the excess payment made to him it is only appropriate that the Bank may set off Rs. 1,22,000/- and the balance amount may be recovered in easy installment of ten.

2. In view of the subsequent events taken place, the original recovery need not be adhered to rather after making the set off the balance amount may be recovered by them on installments as stated above. Original Application is disposed of as above. No order as to costs.

(K. GEORGE JOSEPH)
ADMINISTRATIVE MEMBER

(JUSTICE P.R RAMAN)
JUDICIAL MEMBER